



2026:AHC:166282

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 27659 of 2026

Siddharth

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Bhuvnesh Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Sri Mohd. Afzal, learned Advocate, filed his power on behalf of the informant, which is taken on record.
2. Heard Sri Bhuvnesh Kumar Singh, learned counsel for the applicant, Sri Mohd. Afzal, learned counsel for the informant and Sri Vijay Kumar, learned AGA-I, for the State.
3. The instant bail application has been filed on behalf of the applicant with the prayer to release him on bail in Case Crime No.66 of 2026, under Sections 103(1) and 3(5) BNS, Police Station Shivala Kala, District Bijnor during pendency of the trial.
4. Learned counsel for the applicant submits that however, applicant is named in the FIR along with three others including co-accused Sintoo @ Sachin and Priyanshu Chauhan but from the record it reflects that co-accused Priyanshu Chauhan was the principal accused, who by causing fire arm injury committed the murder of the deceased.
5. He further argued that even after considering the entire facts in detail co-accused Sintoo @ Sachin has been released on bail by this Court on 6.8.2026 vide order dated 27417 of 2026 and the case of applicant is exactly at par with him.
6. He further submits that applicant is not having any previous criminal history and in the present matter he is in jail since 22.5.2026 i.e., for the last more than two months.
7. Per contra, learned AGA as well as learned counsel for the informant

opposed the prayer for bail and submitted that actually apart from the present case applicant is also having criminal history of one another case but they fairly conceded, that case relates to minor offence.

8. They, however, could not dispute the other argument on facts advanced by the learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. However, applicant is named in the FIR along with three others but role of causing fire arm injury to the deceased has been assigned to co-accused Priyanshu Chauhan. Further even co-accused Sintoo @ Sachin has been released on bail by this Court and the case of applicant is at par with him.

11. Further, however, it reflects that apart from the present case, applicant is having criminal history of one another case and he did not disclose his criminal history in the instant bail application but considering the fact, that case relates to minor offence, in view of this Court it is not proper to withhold the bail application of the applicant on the ground of previous unexplained criminal history of the applicant.

12. Further, applicant is in jail in the present matter since 22.5.2026, i.e., for the last more than two months.

13. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

14. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

15. Let the applicant-**Siddharth** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer

or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

16. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

17. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

August 10, 2026
SKM